

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

EA No. 5 of 2024

in

O.A. No.22 of 2022

IN THE MATTER OF:

ANTONY CLEMENT RUBIN

...Applicant

Versus

UNION OF INDIA AND OTHERS.

..Respondent(s)

REPORT FILED BY THE 5TH RESPONDET
ANDHRA PRADESH POLLUTION CONTROL BOARD

Date: 11.11.2025



**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD**

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

COUNSEL FOR THE RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

In E.A No.5/2024 in Original Application No. 22 of 2022

IN THE MATTER OF

ANTONY CLEMENT RUBIN

...APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENTS

Action Taken Report in the matter of EA No. 5 of 2024 in OA No. 22 of 2022 (SZ) submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai in compliance to the Hon'ble NGT Order Dt. 1.7.2025.

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Place: Vijayawada.

Date: 11.11.2025



MEMBER SECRETARY,
A.P. Pollution Control Board
5th Respondent

**Report of APPCB submitted in E.A.No.5/2024 in O.A.
No.22/2022 (SZ), filed before the Hon'ble NGT, Chennai,**

It is to submit that, an O.A. No.22/2022 (SZ) was filed by A Krishna on 16.02.2022 seeking directions to the Official respondents to implement Rule 9(3) of the Plastic Waste Management Rules, 2018 and phase out Multi Layered Plastic (MLP) as they are non-recyclable, non-energy recoverable or have no alternate use. The APPCB is 5th respondent.

Subsequently, an E.A.No.5/2024 was filed on 23.08.2024 before the Hon'ble NGT (SZ), Chennai, seeking execution of the Hon'ble NGT order dated 10.08.2023 passed in O.A. No.22/2022.

The Hon'ble NGT, Chennai while passing order dt.10.08.2023, issued the following directions in O.A. No.22/2022 (SZ):

1. The MLP industry is directed to work towards substituting the non-degradable plastic in the MLP packaging material with biodegradable plastic.
2. The MoEF&CC is directed to encourage units for extraction of aluminium metal from foils by adopting dissolution techniques where the solvent would target the component and remove the plastic. The units also to convert the MLP into laminated plastic waste and the metalized waste into granule and blocks for utilisation in value added products.
3. The Metropolitan Local Bodies like Greater Chennai Corporation, Bruhat Bengaluru Mahanagara Palike, Greater Hyderabad Municipal Corporation, Cochin Corporation and Andhra Pradesh Government are directed to examine the facilities established in Puducherry and establish such facilities either on their own or in a Public Private Partnership (PPP) mode.
4. The above corporations/ Local Bodies shall file an action taken report within three months to this Tribunal.

Further, the Hon'ble Tribunal, in its latest order dated 14.08.2025, issued the following directions:

- (i) On the last occasion (i.e. 01.07.2025), it was recorded that despite the lapse of more than 18 months, none of the Southern States or the Union Territory of Puducherry had filed the requisite reports. It was further directed that if the action taken/compliance reports are not submitted before the next date of hearing, the same would be accepted only upon payment of costs of Rs.20,000/- (Rupees Twenty Thousand only).

- (ii) However, till date, the compliance report as directed by this Tribunal has not been filed. Hence, the earlier direction regarding payment of costs shall continue to remain in force.
- (iii) For filing the compliance report, post the matter on 12.11.2025.

In compliance with the directions of Hon'ble NGT order dt.14.08.2025 issued in E.A. No.5/2024, APPCB submitted a preliminary report on 13.08.2025 signed by Member Secretary to the Standing Counsel, Chennai, with following points for Hon'ble NGT (SZ) consideration:

1. A Letter dated 04.12.2024 addressed to Commissioner & Director Municipal Administration, Commissioner Panchayat Raj & Rural Development, and MD Swachh Andhra Corporation requesting establishment of MLP processing facilities.
2. As of August 2025, no dedicated MLP processing unit established in Andhra Pradesh like Puducherry facility.
3. APPCB directed Waste-to-Energy (WtE) plants in Guntur and Visakhapatnam Districts not to accept non-recyclable MLP waste from local bodies for incineration, and to send rejected MLP waste to be authorized scientific disposal facilities (cement co-processing units as per CPCB guidelines April 2018, or MLP processing units in other states).
4. As per office records, 6 Multi-Layered Plastic packaging producers were identified in Andhra Pradesh in which 3 are operational and 3 are non-operational.
5. Board initiated action against operating units by issuing notices through letters dated 11.08.2025 and 12.08.2025 for substitution of non-recyclable MLP with biodegradable material.

The APPCB filed its report through the standing counsel, Chennai and the same report was filed by standing counsel, Chennai before the Hon'ble Tribunal, South Zone and enclosed report along with E-Receipt dated 13.08.2025. (Copy of the E-Receipt is attached as Annexure-I).

However, the Hon'ble Tribunal, South Zone in its order dated 14.08.2025 observed that the compliance report as directed by the Hon'ble Tribunal, South Zone has not been filed by APPCB.


In this regard, APPCB is once again submitting the following points for consideration:

1. Based on inspections conducted by Regional Offices across the state, APPCB identified total 6 Multi-Layered Plastic (MLP) packaging manufacturing units with valid Consent to Operate (CTO)/Consent to Establish (CTE).
2. Pursuant to Head Office directions dated 06.08.2025, the Regional Offices conducted field inspections of Multi-Layered Plastic manufacturing units during first and second week of August 2025 in compliance with the Hon'ble Tribunal's orders dated 10.08.2023 and 01.07.2025. (Copy of the operational status is attached as Annexure-II).
3. It is respectfully submitted that as of now, no dedicated MLP waste processing unit has been established in Andhra Pradesh, like the MLP waste processing unit existing in Puducherry. Further, the APPCB has directed the WtE plants existing in Guntur and Visakhapatnam Districts not to accept non-recyclable MLP waste from local bodies for incineration and to send the rejected MLP waste to be authorized scientific disposal facilities, such as designated cement co-processing units (as per the CPCB guidelines issued in April 2018) or the MLP processing units in other States. Accordingly, directions have been issued to the concerned ROs of APPCB - Guntur and Visakhapatnam through mail dated 04.08.2025, to ensure that Hon'ble NGT directions are implemented by WtE plants.
4. It is also submitted that, the Board further instructed the Regional Officers of Kakinada, Tirupati and Kadapa where three Multi-Layered Plastic (MLP) packaging manufacturing units are operational and using the non-biodegradable MLP as a raw material for manufacturing of plastic packaging products to substitute non-biodegradable plastic in MLP with bio-degradable plastic. The respective regional officers inspected the MLP manufacturing units and (Copy of the ROs inspections are attached as Annexure-III).
5. It is respectfully submitted that, the Regional Office, Kakinada inspected M/s. VJL Print Packages (300 TPA capacity) on 07.08.2025, which was found manufacturing export-oriented LDPE laminated packaging using non-biodegradable plastics, and Show Cause Notice was issued to the industry by EE, RO, Kakinada on 11.08.2025 directing submission of action plan for substitution of non-biodegradable plastics with biodegradable alternatives within 30 days in compliance with the Hon'ble Tribunal's orders dated 10.08.2023 and 01.07.2025. So far, no response has been received from the industry as of 08.11.2025.

6. It is further respectfully submitted that the Regional Office, Tirupati inspected M/s. Parksons Packaging Limited, Sri City (29,000 TPA capacity) on 12.08.2025, wherein the unit representative informed that products are manufactured solely for packaging purposes, and the Board officials during inspection, directed the proponent to submit detailed action plan for substitution of non-biodegradable plastics (plastic films, polyester films, BOPP films) with biodegradable alternatives and as of date, no response has been received from the industry.
7. With regards to Regional Office, Kadapa, the Regional Officer inspected M/s. Raj Riddhi Poly Laminates (1,100 TPA capacity) on 06.08.2025 and issued Show Cause Notice on 07.08.2025, however the unit remains non-responsive till date.
8. The Board is contemplating for taking action against the MLP manufacturing units after giving opportunity for hearing.
9. In view of the above, it is submitted that the Andhra Pradesh Pollution Control Board is taking necessary measures to phase-out the non-biodegradable MLP as per the Rule 9(3) of the Plastic Waste Management Rules, 2018 and will abide by any order issued by the Hon'ble NGT in E.A.No.5/2024 in O.A. No.22/2022 for protecting the Environment.

Place: Vijayawada.

Date: 11.11.2025


MEMBER SECRETARY, (2/3)
A.P. Pollution Control Board
Head Office, Vijayawada
5th Respondent



National Green Tribunal



Case Title	A Krishna Vs. UNION OF INDIA
Miscellaneous No.	3305118001222022/34
Transaction id	3300510178192025
Bank Transaction id	1308250071953
Payment Date	2025-08-13 00:00:00.0
Amount	100 Rs.
Status	Transaction is completed successfully

S. No.	File Name	Party Name	Location	Document Type
1	02_Reports_005_1755104622450.pdf	Andhra Pradesh Pollution Control Board	CHENNAI (SOUTHERN ZONE BENCH)	Reports

RO wise - Action Taken Reports (ATR) on phasing out of non-biodegradable Multi Layered Plastic Waste as per the orders of the Hon'ble NGT (SZ) dt.01.07.2025 in EA application No.5 of 2024 in O.A.No.22 of 2022

S.No.	Name of the RO	Name and address of the Multi Layered Plastic (MLP) Packaging unit	Name of the product permitted	Consent status	Status
1.	Srikakulam	Nil	Nil	Nil	Nil
2.	Vizianagaram	Nil	Nil	Nil	Nil
3.	Visakhapatnam	Nil	Nil	Nil	Nil
4.	Kakinada	M/s.Sri Vinayaka Print & Pack, Sy.No.287/4, Venkatapuram Road, Pedd Rayavaram (V), Rangampeta (M), East Godavari District	1. Polyethylene Yarn Threads – 20 TPA; 2. Laminated printed pouches – 300 TPA 3. LDPE Sheets – 400 TPA	31.12.2027	The unit was inspected by the officials of Regional Office, Kakinada on 07.08.2025. During inspection, no representative of the unit was present. The unit was observed to be not in operation since May, 2025. The unit has submitted a reply through e-mail dt.11.08.2025 stating that they have stopped the unit and are planning to sell the machinery due to financial crisis.
		M/s.VJL Print Packages, R.Sy.No.685/2, Chikkala (V), Chagallu (M), East Godavari District	LDPE laminated bags & Pouches – 300 TPA using plain polyester and LDPE rolls as a raw material.	31.12.2026	The officials of the Regional Office, Kakinada, inspected the unit on 07.08.2025 and observed the use of non-biodegradable plastics in the MLP. The unit representative stated that laminated bags are manufactured solely for packaging products meant for export. A notice

					was issued to the unit on 11.08.2025, directing the substitution of non-biodegradable plastics in the MLP with biodegradable plastics, in accordance with the directions of the Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.
5.	Eluru	Nil	Nil	Nil	Nil
6.	Vijayawada	Nil	Nil	Nil	Nil
7.	Guntur	Nil	Nil	Nil	Nil
8.	Ongole	Nil	Nil	Nil	Nil
9.	Nellore	Nil	Nil	Nil	Nil
10.	Tirupati	M/s. Parksons Packaging Limited, Sy No: 201/1, etc, 202/1, 202/2, 203, 204 & 205 Parts, Sri City Pvt Ltd, Rosewood Drive SriCity, DTZ, Mopurupalli (V), Varadaiah palem Mandal, Tirupati District, Andhra Pradesh.	<ol style="list-style-type: none"> 1. Corrugated Cartons – 6000 TPA 2. Folding Cartons – 20,000 TPA 3. Other Articles (Made of corrugated paper product) – 3,000 TPA 	CTO valid up to 31.03.2027	<p>The officials of the AP Pollution Control Board, Regional Office, Tirupati have inspected the unit on 12.08.2025 and observed the usage of non-biodegradable plastics viz., Plastic Films, Polyester films and Bopp films in the multi layered plastic products.</p> <p>The representative of the industry informed that they manufactured solely for packaging. During inspection, the Board officials directed the proponent to submit a action plan for substitution of non-biodegradable plastics in place of MLP with biodegradable plastics, in accordance with the directions of the</p>

					Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.
11.	Kadapa	M/s. Raj Riddhi Poly Laminates, Plot Nos. 159 & 160 IDP, Kadapa, YSR Kadapa District.	Flexible Laminated Packaging Material	1100 Tons/ Annum	The officials of the AP Pollution Control Board, Regional Office, Kadapa, inspected the unit on 06.08.2025 and observed the use of non-biodegradable plastics in the multi layered plastic. The representative of the industry informed that they manufactured solely for packaging products meant for export. A notice was issued to the unit on 07.08.2025 directing the substitution of non-biodegradable plastics in the MLP with biodegradable plastics, in accordance with the directions of the Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.
12.	Kurnool	Nil	Nil	Nil	Nil
13.	Ananthapuram	Nil	Nil	Nil	Nil

**RO wise - Action Taken Reports (ATR) on phasing out of non-biodegradable Multi Layered Plastic Waste as per the orders of the Hon'ble
NGT (SZ) dt.01.07.2025 in EA application No.5 of 2024 in O.A.No.22 of 2022**

S.No.	Name of the RO	Name and address of the Multi Layered Plastic (MLP) Packaging unit	Name of the product permitted	Consent status	Status
1.	Kakinada	M/s.Sri Vinayaka Print & Pack, Sy.No.287/4, Venkatapuram Road, Peda Rayavaram (V), Rangampeta (M), East Godavari District	1. Polyethylene Yarn Threads – 20 TPA; 2. Laminated printed pouches – 300 TPA 3. LDPE Sheets – 400 TPA	31.12.2027	The unit was inspected by the officials of Regional Office, Kakinada on 07.08.2025. During inspection, no representative of the unit was present. The unit was observed to be not in operation since May, 2025. The unit has submitted a reply through e-mail dt.11.08.2025 stating that they have stopped the unit and are planning to sell the machinery due to financial crisis.
		M/s.VJL Print Packages, R.Sy.No.685/2, Chikkala (V), Chagallu (M), East Godavari District	LDPE laminated bags & Pouches – 300 TPA using plain polyester and LDPE rolls as a raw material.	31.12.2026	The officials of the Regional Office, Kakinada, inspected the unit on 07.08.2025 and observed the use of non-biodegradable plastics in the MLP. The unit representative stated that laminated bags are manufactured solely for packaging products meant for export. A notice

					was issued to the unit on 11.08.2025, directing the substitution of non-biodegradable plastics in the MLP with biodegradable plastics, in accordance with the directions of the Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.
2.	Tirupati	M/s. Parksons Packaging Limited, Sy No: 201/1, etc, 202/1, 202/2, 203, 204 & 205 Parts, Sri City Pvt Ltd, Rosewood Drive Sri City, DTZ, Mopurupalli (V), Varadaiah palem Mandal, Tirupati District, Andhra Pradesh.	<ol style="list-style-type: none"> 1. Corrugated Cartons – 6000 TPA 2. Folding Cartons – 20,000 TPA 3. Other Articles (Made of corrugated paper product) – 3,000 TPA 	CTO valid up to 31.03.2027	<p>The officials of the AP Pollution Control Board, Regional Office, Tirupati have inspected the unit on 12.08.2025 and observed the usage of non-biodegradable plastics viz., Plastic Films, Polyester films and Bopp films in the multi layered plastic products.</p> <p>The representative of the industry informed that they manufactured solely for packaging. During inspection, the Board officials directed the proponent to submit a action plan for substitution of non-biodegradable plastics in place of</p>

					MLP with biodegradable plastics, in accordance with the directions of the Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.
3.	Kadapa	M/s. Raj Riddhi Poly Laminates, Plot Nos. 159 & 160 IDP, Kadapa, YSR Kadapa District.	Flexible Laminated Packaging Material	1100 Tons/Annum	The officials of the AP Pollution Control Board, Regional Office, Kadapa, inspected the unit on 06.08.2025 and observed the use of non-biodegradable plastics in the multi layered plastic. The representative of the industry informed that they manufactured solely for packaging products meant for export. A notice was issued to the unit on 07.08.2025 directing the substitution of non-biodegradable plastics in the MLP with biodegradable plastics, in accordance with the directions of the Hon'ble NGT (SZ) in O.A. No.22 of 2022 and E.A. Application No.5 of 2024. The unit's reply is awaited.

Item No.08:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Execution Application No. 05 of 2024(SZ)
in
Original Application No. 22 of 2022(SZ)

IN THE MATTER OF:

Antony Clement Rubin,
Chennai and Ors.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 01.07.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Ritwick Dutta, Rahul Choudhary,
& G. Stanly Hebzon Singh.

For Respondent(s): Mr. T.V.Sekar for BBMP.
Mr. G.Vignesh represented
Mr. E.K. Kumaresan for State of Kerala.
Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for State of AP.
Dr. D. Shanmuganathan for State of TN.
Mr. S. Sai Sathya Jith for TNPCB.
Dr. S.B. Nirmalatha represented
Mr. Ramesh Kanna for GCC.

ORDER

1. This Tribunal, vide final order dated 10.08.2023 in O.A. No. 22 of 2022 (SZ), directed the Multi-Layered Plastic (MLP) industries to initiate steps towards the substitution of non-degradable plastics. Further, a direction was issued for the extraction of aluminium from foils through appropriate dissolution techniques.

2. All Metropolitan Local Bodies of the Southern States, including the Union Territory of Puducherry, were directed to examine the recycling/reprocessing facilities established in one of the units in Puducherry, where MLP waste is handled in a scientifically sound manner. The other States were further directed to adopt similar methods, and the Corporations/Local Bodies were required to submit an action taken report within a period of three months.

3. However, despite the lapse of more than 18 months, none of the Southern States or the Union Territory of Puducherry has filed the requisite reports.

4. If the action taken/compliance reports are not submitted before the next date of hearing, it will be accepted only upon payment of costs amounting to Rs. 20,000/- (Rupees Twenty Thousand only).

5. Post the matter on 14.08.2025.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

E.A. No.05/2024(SZ) in
O.A. No. 22/2022(SZ)
01st July, 2025. AD.



Item No.10:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Execution Application No. 05 of 2024 (SZ)
in
Original Application No. 22 of 2022 (SZ)

IN THE MATTER OF:

Antony Clement Rubin,
Chennai and Ors.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 14.08.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. A. SENTHIL VEL, EXPERT MEMBER

For Applicant(s): M/s. Ritwick Dutta, Rahul Choudhary,
& G. Stanly Hebzon Singh.

For Respondent(s): Mr. R. Thirunavukarasu for R1.
Mr. Ramesh Kanna for R2.
Mr. T.V. Sekar for R3.
Mr. D. Sreenivasan for R4.
Mr. E.K. Kumaresan for R5.
Mrs. Madhuri Donti Reddy for R6.
Mr. D.S. Ekambaram for R7.
Mrs. V.K. Rema Smrithi for R8.
Mr. S. Sai Sathya Jith for R9.
Mr. Ramaswamy Meyyappan for R12.
Dr. D. Shanmuganathan for R12, R25 & R26.

Mr. K.M. Darpan for R16, R27 & R28.
Mrs. H. Yasmeen Ali for R19, R20 & R22.
Mr. T. Sai Krishnan for R21.

ORDER

1. On the last occasion (i.e. 01.07.2025), it was recorded that despite the lapse of more than 18 months, none of the Southern States or the Union Territory of Puducherry had filed the requisite reports. It was further directed that if the action taken/compliance reports are not submitted before the next date of hearing, the same would be accepted only upon payment of costs of Rs.20,000/- (Rupees Twenty Thousand only).

2. However, till date, the compliance report as directed by this Tribunal has not been filed. Hence, the earlier direction regarding payment of costs shall continue to remain in force.

3. For filing the compliance report, post the matter on **12.11.2025**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. A. Senthil Vel, EM

**E.A. No.05/2024(SZ) in
O.A. No. 22/2022(SZ)
14th August, 2025. Mn.**